

(11)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/677/(IB)/2017
NAME OF THE PETITIONER(S) : INDIAN BANK (ASSET RECOVERY MANAGEMENT
BRANCH)
NAME OF THE RESPONDENT(S) : CONSOLIDATED CONSTRUCTION CONSORTIUM
LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

V. Kamaladkumar
E. Omprakash (Snr Counsel)
ADITI ASHOK

Counsel for Third Party
SBI
COUNSEL FOR
APPLICANT

Kamala. K
vs. 391/13
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S. KARTHIKEI BALAN
PREETHI. S. ARASU

Counsel for Respondent
(Corporate Debtor)

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ORDER

Counsel for Applicant present. Counsel for Corporate Debtor also present. State Bank of India, who is stated to be a lead Banker for Bank of Baroda, IDBI, ICICI Bank, Tata Capital Financial Services Limited has submitted Company Application No.58/2017 for being arrayed as intervener in CP/677/IB/2017. It has been submitted by the Counsel for the intervener that the Corporate Debtor has been in a position to generate cash flow to sustain only 51.05% of the debt and the remaining 48.95% of the debt has been set aside as "unsustainable debt". There require a clear detail about the revival of the Corporate Debtor viz., M/s. Consolidated Construction Consortium Ltd. Therefore, **the Registry** is directed to issue notice to the RBI for filing an affidavit that scheme for Sustainable Structuring of Stressed Assets (S4A) in relation to the Corporate Debtor is successful or not. Counsel for State Bank of India is also directed to send a private notice to the RBI for the purpose of filing an affidavit as mentioned above. Put up on **19.01.2018 at 10.30 A.M.**

— sct —
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk